NOTIFICATION

New Delhi, the 15th June, 2015

S.O. 1576 (E).—Whereas by notification of the Government of India in the Ministry of Finance (Department of Revenue) number S.O 1860(E) dated 11.08.2011 issued under clause (b) of the Explanation to section 35AC of the Income-tax Act, 1961 (43 of 1961), the Central Government had notified at serial number 9, “Expansion / Renovation of already running Hospital and Healthcare centres / programs for rural poor” by “Dr. Babasaheb Ambedkar Vaidyakiya Pratisthan, Opposite Gajanan Maharaj Mandir, Garkheda Parisar, Aurangabad”, as an eligible project or scheme, at the estimated cost of Rs.13.81 crore, for a period of three years ending with financial year 2013-14 and which was further extended vide notification number S.O. 1932(E) dated 31.7.2014 for a period of three years ending with financial year 2016-17;

And whereas the project cost is likely to enhance from Rs.13.81 crore to Rs.20.00 crore;

And whereas the National Committee for Promotion of Social and Economic Welfare, being satisfied that the said project or scheme is being executed properly, made a further recommendation under sub-rule (5) of rule 11M of the Income-tax Rules, 1962 for amending the project cost from Rs.13.81 crore to Rs.20.00 crore;

Now, therefore, the Central Government, in exercise of the powers conferred by sub-section (1) read with clause (b) of the Explanation to Section 35AC of the Income-tax Act, 1961 (43 of 1961), hereby amends the said notification number S.O. 1860(E) dated 11.08.2011, to the following effect, namely :-

In the said notification, in the Table against serial number 9, in column (4) maximum amount of cost to be allowed as deduction under section 35 AC of Income Tax Act, 1961, for the letters, figures and word “Rs.13.81 crore”, the letters, figures and word “Rs.20.00 crore” shall be substituted.

[No. 147/2015 / F.No. V. 27015/1/2015-SO (NAT.COM)]

MAKKHAN LAL MEENA, Dy. Secy. (National Committee)